

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2153
ANSWERED ON:24.08.2012
COUNCIL FOR HUMAN RESOURCES FOR HEALTH
Das Shri Ram Sundar;Singh Alias Pappu Singh Shri Uday

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the progress made in setting up of the National Commission for Human Resources for Health (NCHRH) along with the objective thereof;
- (b) whether there has been opposition to the NCHRH Bill from various quarters including the Indian Medical Association (IMA);
- (c) if so, the details of the representations submitted to the Government in this regard;
- (d) the reaction of the Government on such representations along with the measures taken/proposed by the Government to address the concerns of the stakeholders in the matter; and
- (e) the other measures taken/proposed by the Government to improve the regulatory framework of the health sector?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a): The National Commission for Human Resources for Health (NCHRH) Bill was introduced in the Rajya Sabha on 22nd December 2011, which has referred the Bill to the Department-related Parliamentary Standing Committee on Health & Family Welfare for examination. The objective of the NCHRH is to create an overarching regulatory body for medical education and allied health sciences with a dual purpose of reforming the current regulatory framework and enhancing the supply of skilled manpower in the health sector.

(b)to(d):Representations on NCHRH Bill have been received from various quarters including Indian Medical Association (IMA) in this Ministry directly as well as through the Parliamentary Standing Committee on Health & Family Welfare. These representations inter-alia speak about autonomy and democratic structure of existing councils. Since the matter is being examined by Department-related Parliamentary Standing Committee on Health & Family Welfare, the comments of this Ministry on the representations have been sent to the Standing Committee.

(e): Improvement in the regulatory framework of the health sector is an ongoing process and Government takes necessary action for improving regulatory framework through amendments in regulations from time to time.